

The 27th November, 2019

ADVISORY

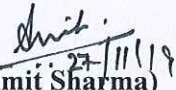
Sub.:- Requirement of BIS Certification prior to import of Packaged Drinking Water/Mineral Water – reg.

It has been reported by BIS that a large number of food importers are engaged in the business of import of packaged drinking water/ Mineral water without BIS Certification under different brandname/ tradename/fancy names or as proprietary product. It is brought to your attention that as per Section 31 of FSS Act, 2006, all Food Business Operators have to obtain FSSAI License before commencement of any food business. Further, as per regulation 2.3.14 (17) and (18) of Food Safety and Standards (Prohibition and Restriction on sales) Regulations, 2011 “No person shall manufacture, sell or exhibit for sale, packaged drinking water and mineral water except under the Bureau of Indian Standards Certification Mark”.

2. In view of above, it is directed that FSSAI licensed importers shall import packaged drinking water/Mineral water to India only from foreign manufacturers who have obtained BIS certification, list of same is available on the website of BIS (<https://bis.gov.in> -> Conformity Assessment -> FMCS -> Licensee) which is updated from time to time. The labeling of the Packaged Drinking Water or Natural mineral Water shall be as prescribed under FSS (Packaging and Labelling) Regulations, 2011. Fancy name or abbreviation of such food product(s) shall not be used and names of product shall be in compliance with FSS (Advertising and Claims) Regulations, 2018.

3. Further, all Authorised Officers are directed to ensure that the imported packaged drinking water and mineral water without BIS certification and other FSSAI requirements, shall not be cleared through their respective point of entries.

This issues with the approval of the Competent Authority.


(Dr. Amit Sharma)
Director (Imports)
FSSAI-HQ

To :-

1. All Authorised Officers, FSSAI- For compliance of above advisory.
2. The Commissioner of Food Safety of all States/UTs – To issue instructions to Dos/FSOs for carrying out surveillance & inspections/ enforcement activities and accordingly taking necessary action against the FBOs carrying business in violation of regulation 2.3.14 (17) and (18) of Food Safety and Standards (Prohibition and Restriction on sales) Regulations, 2011.
3. All Central Licensing Authorities- For carrying out surveillance & inspections/ enforcement activities and accordingly taking necessary action against the FBOs carrying business in violation of regulation 2.3.14 (17) and (18) of Food Safety and Standards (Prohibition and Restriction on sales) Regulations, 2011.
4. All Regional Directors, FSSAI- For compliance of above advisory.
5. The Director (Customs) and Commissioner (SW), CBIC – For circulation to all Authorised Officers of Customs for compliance.
6. All Foreign Embassies– with a request to circulate the advisory for compliance to the foreign Exporters/ Manufacturers/FBOs of Packaged Drinking Water/Mineral Water.
7. The Director General (DG), BIS- HQ, 9 Bahadur Shah Zafar Marg, New Delhi-110002.
8. The Director (Bureau of Indian Standards and Internal Trade), Ministry of Consumer Affairs, 372-B, Krishi Bhawan, New Delhi.
9. The CITO, FSSAI-HQ - for uploading on the FSSAI website and for communicating by email to all FSSAI licensed Food Importers.

Copy to :-

1. ED(Compliance), FSSAI-HQ
2. Advisor (Standards), FSSAI-HQ
3. Advisor (QA), FSSAI-HQ
4. Director (QA), FSSAI-HQ
5. Director (Standards), FSSAI-HQ
6. Director (Social and Behavioral Change), FSSAI-HQ
7. Head (Regulatory Compliance), FSSAI-HQ .
8. Head (Regulation & Codex), FSSAI-HQ